

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ANMOL STEEL PROCESSORS PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor ANMOL STEEL PROCESSORS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor 05/05/1994
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies- Mumbai
4.	Corporate Identity No. of corporate debtor U27100MH1994PTC078196
5.	Address of the registered office and principal office (if any) of corporate debtor D-15, M.I.D.C., Industrial Area, Taloja, Navi Mumbai, Maharashtra, India, 410208
6.	Address other than R/o where all or any books of account and papers are maintained D-15, M.I.D.C., Industrial Area, Taloja, Navi Mumbai, Maharashtra, India, 410208
7.	Insolvency commencement date in respect of corporate debtor Date of Order: 06 th February, 2024 Date of Receipt of Order: 26 th February, 2024
8.	Estimated date of closure of insolvency resolution process 24 th August, 2024
9.	Name and registration number of the insolvency professional acting as interim resolution professional VISHNU KANT KABRA IP No: IBBI/IPA-001/IP-P-02178/2021-2022/13747
9.	Address and e-mail of the interim resolution professional, as registered with the Board 903, MAYFAIR GREENS, S.V. ROAD, KANDIVALI WEST, MUMBAI-400067 EmailId:ipvishnukabra@gmail.com
10.	Last date for submission of claims 11 th March, 2024

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ANMOL STEEL PROCESSORS PRIVATE LIMITED on 06th February, 2024 order no. CP (IB) NO. 1008 of 2023 and the same was received on dated 26th February, 2024.

The creditors of Anmol Steel Processors Private Limited, are hereby called upon to submit their claims with proof on or before 11th March, 2024 to the Interim Resolution Professional at the address mentioned against entry No. 09.

The Claims may be submitted in their specific Forms B, C, D, E and F in terms of Regulations 7,8,9 and 9A of The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations,2016 by the Operational Creditors (except Workmen and Employees). Financial Creditors, Workmen and Employees and Authorized Representatives of Workmen and Employees and other creditors respectively, as the case may be.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Date and Place:

Vishnu Kant Kabra
: Vishnu Kant Kabra
: 27.02.2024, Mumbai.

